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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 16.10.2017.

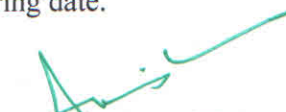
PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.60/BB	-	Admission - For non- compliance of office objections raised by registry	230/232	Lifetree Cyberworks Pvt. Ltd. & Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
11	BALU G NAIR, 9535355800	PETITIONER COMPANIES	

ORDER

Counsel for Petitioner is present. He has filed Memo stating that, Company Petition was filed within 7 days from the date of filing of Chairman's report. Chairman's report verified petition is filed within 7 days from the date of filing of Chairman's report. Counsel for Petitioner is directed to file Memo containing details of the address of Authorities to whom notices are to be issued and also the name of the papers for publication. Petitioner Counsel to file Memo in the Registry. As requested by the Counsel for Petitioner, since matter is listed today for admission. Issue notice to the R.D, ROC, O.L, Income Tax Department, RBI and Department of Information & Biotechnologies and also for paper publication in **Business Standard**, Bangalore Edition in English and **Hosa Digantha**, Kannada daily, Bangalore Edition. Registry is directed to prepare notices and Petitioner Counsel is directed to collect them and serve on the above authorities. Date of hearing is fixed on 30/11/2017. Publication shall be in the newspaper 10 days prior to hearing date.


Member (T)


Member (J)